



APPELLATE TRIBUNAL FOR ELECTRICITY
Core-4, 7th Floor, SCOPE Complex,
Lodhi Road, New Delhi – 110003

Dated: 13th December, 2024

CORRIGENDUM

In reference to the Standard Operating Procedure (SOP) for E-filing of cases circulated vide notification dated 27th November 2024, it is hereby informed that the following clauses/criteria have been amended. The revised clauses may be read as follows:

S. No	Clauses/Criteria	As per SOP	Amended & read
1.	3.8 Hard/Physical Copy Submission Hard copies submitted shall be exact replica of e-filed copies	Hard copies submitted shall be exact replica of e-filed copies, an affidavit to this effect shall be filed with the hard copies.	Hard copies submitted shall be exact replicas of the e-filed copies. It must be ensured that the hard copies are accompanied by an affidavit from the party or a separate undertaking from the counsel whose vakalatnama is on record, affirming that the hard copies are exact replicas of the e-filed documents."
2.	3.8 Submission of Hard Copies	Submission of Hard Copies: After e-filing, three sets of hard copies of the filed documents must be submitted to the Tribunal within 7 days of curing defects.	Submission of Hard Copies: After e-filing, three sets of hard copies of the filed documents must be submitted to the Tribunal within 7 days of curing defects, or before the next date of hearing, whichever is earlier.

Note: The other terms and conditions will remain the same.

Sd/-
Registrar

To:

All Ld. Advocates

Copy to :

PPS to Hon'ble Mr. Justice Ramesh Ranganathan, Chairperson
PPS to Hon'ble Mr. Sandesh Kumar Sharma, Technical Member (Electricity)
PPS to Hon'ble Ms. Seema Gupta, Technical Member (Electricity)
PPS to Hon'ble Mr. Virender Bhat, Judicial Member
PS to Ld. Registrar
PS to Dy. Registrar (NS)
Steno to Dy. Registrar (MJS) All Notice Boards